


NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH

PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL)
HON'BLE SHRI RAVIKUMAR DURAISAMY – MEMBER (TECHNICAL)


ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 13.09.2017. AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CA No. 150 of 2017 CP No. 163/241/HDB/2017
NAME OF THE COMPANY	Anke Infra Pvt Ltd
NAME OF THE PETITIONER(S)	Yarra Kiran Kumar
NAME OF THE RESPONDENT(S)	Anke Infra Pvt Ltd & Maheshwara Reddy
UNDER SECTION	241

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
Maheshwara Durga Prasad	Advocate	v.mdp21@gmail.com 8978411501	

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
V.Venkata Rami Reddy Advocate for Respondent	Advocate	9542239039	

Heard Shri M. Durga Prasad, Learned Counsel for the Petitioner and Shri V.Venkata Rami Reddy, Learned Counsel for the Respondents.

The Bench expressed that the application submitted is incomplete. The Learned Counsel for the petitioner wanted to prosecute the case. Therefore, we want to hear the case for admission. Shri V. Venkata Ram Reddy, Learned Counsel takes notice and waives notice for all the Respondents. Post the case on 27.09.2017.


Member (T)


Member (J)